

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, ROHTAK.

No. 9351-52/Dated 14-8-191

To

- ✓ 1. The President,
District Bar Association,
Rohtak.
2. The Secretary,
District Bar Association,
Rohtak.

Subject: Bringing the eligible persons to be empanelled as Commissioners for recording evidence in terms of Order 18 Rule 4 (2) of the Code of Civil Procedure, 1908.

Memo:

Whereas, vide Public Notice dated 02.08.2019(copy enclosed) willing and eligible Legal Practitioners of District Bar Association, Rohtak were requested to submit their Bio-data and copy of Enrolment Certificates to this office by 20.08.2019 for being empanelled as Commissioners for recording evidence in terms of Order 18 Rule 4(2) of CPC. But no such bio-data/application has been received in this office so far.

You are, therefore, requested to ask the eligible Members of Bar to submit their Bio-data and copy of Enrolment Certificates to this office by 27.09.2019 for taking further necessary action in the matter.

Encl: As above.

(A.S. Narang),
District and Sessions Judge,
Rohtak

PUBLIC NOTICE

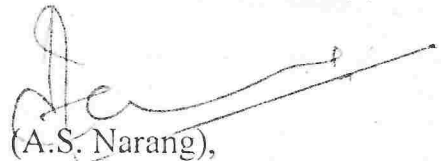
Subject: Bringing the eligible persons to be empanelled as Commissioners for recording evidence in terms of Order 18 Rule 4 (2) of the Code of Civil Procedure, 1908.

It has been brought to the notice of the undersigned that some advocates, who were empanelled as Commissioners for recording evidence in terms of Order 18 Rule 4 (2) of Code of Civil Procedure, 1908, are not interested to work as Local Commissioners. Therefore, this office intends to revise the panel of Local Commissioners.

As per Sr.No.1 (vi) of sub-rule (9) of Order 18 Rule 4 of Code of Civil Procedure "Legal practitioners with 5 years of standing at the Bar (having adequate experience of examining the witnesses)" are qualified and eligible for being empanelled as Commissioners under Order 18 Rule 4(2) CPC:

Accordingly, willing and eligible Legal practitioners of District Bar Association, Rohtak, are requested to submit their Bio-data and copy of Enrolment Certificates, to this office by 20.08.2019 positively, so as to proceed further in the matter for being empanelled as Commissioners for recording evidence in terms of Order 18 Rule 4(2) of CPC.

Dated:02.08.2019


(A.S. Narang),

District and Sessions Judge,
Rohtak.

श्रीमान जज
इसको एक प्रति कार्यालय

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